

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

Before Sh. K. N. Chary, Judicial Member

Dr. B. R. R. Kumar, Accountant Member

(Through Video Conferencing)

ITA No. 6549/Del/2016 : Asstt. Year : 2007-08

Kanhaiya Residency Pvt. Ltd., 31, Shanti Vihar, Opp. Karkardoma, DDA Flats, New Delhi-110092	Vs	Income Tax Officer, Ward-5(1), New Delhi
(APPELLANT)		(RESPONDENT)
PAN No. AACCK8902E		

**Assessee by : Ms. Umang Luthra, Adv.
Revenue by : Sh. Sohail Malik, Sr. DR**

Date of Hearing: 22.02.2021

Date of Pronouncement: 23.02.2021

ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-5, Delhi dated 24.11.2016.

2. At the outset, it was brought to the notice of bench by the Id. AR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 3 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the assessee is being dismissed as infructuous.

4. In the result, the appeal of the assessee is dismissed.

Order Pronounced in the Open Court on 23/02/2021.

Sd/-

(K. N. Chary)
Judicial Member

Dated: 23/02/2021

Subodh

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

ASSISTANT REGISTRAR